

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. 518/96 and
O.A. 519/96

New Delhi, this the 8th day of May, 1996

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

O.A. 518/96

Head Const. Mor Dhvaj No.153/PCR
s/o Shri Chiranji Lal,
r/o H-1/351-52, Sultanpuri,
New Delhi.

... Applicant

By Advocate: Shri Shanker Raju

Vs.

1. Union of India/Lt. Governor Delhi
through Commissioner of Police,
Police Headquarters, MSO Building,
I.P. Estate, New Delhi.

2. Deputy Commissioner of Police
(HQ-I) Police Headquarters,
M.S.O. Building, I.P. Estate,
New Delhi.

... Respondents

By Advocate: Shri Arun Bhardwaj

O.A. 519/96

Head Constable Ganesh Narain No.11051/DAP
s/o Shri Bhairon Ram,
R/o B-941, Mangolpuri,
Delhi.

... Applicant

By Advocate: Shri Shanker Raju

Vs.

1. Union of India/Lt. Governor of Delhi
through Commissioner of Police,
Police Headquarters,
M.S.O. Building,
I.P. Estate,
New Delhi.

2. Dy. Commissioner of Police (Headquarter-I)
Police Headquarters,
M.S.O. Building,
I.P. Estate, New Delhi.

... Respondents

By Advocate: Shri Arun Bhardwaj

A

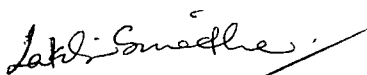
O R D E R (ORAL)Hon'ble Shri S.R. Adige, Member(A)

We have heard Shri Shanker Raju, learned counsel for the applicant and Shri Arun Bhardwaj, learned counsel for the respondents.

2. We note that an identical O.A. bearing No.497/96 (Bal Kishan V. UOI and another) has been disposed of with certain directions by order dated 26.4.96. Both the learned counsel agree that this O.A. be disposed of with a direction to the respondents on the lines given in that order.

3. Accordingly, we dispose of this O.A. with a similar direction to the respondents to dispose of the applicant's representation to the show cause notice by a detailed reasoned and speaking order, taking into account each of the grounds taken in the representation, after giving him a personal hearing, within one month of the receipt of a copy of this order. In the event the respondents pass any order which adversely affects the applicant as proposed by them i.e. reverting him to the substantive post from the higher post he is holding, that decision shall be kept in abeyance for a period of three weeks from the date the order is communicated to the applicant.

4. O.A. is disposed of with the above directions. No order as to costs.


(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)


(S. R. ADIGE)
MEMBER(A)

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